

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

Company Appeal (AT)(Insolvency) No.764 of 2018

IN THE MATTER OF:

Atithi Narendra Patel & Anr

...Appellant

Vs

Dipco Pvt Ltd

...Respondents

For appellant:Dr. U.K. Chaudhary, Sr. Advocate, Mr. Nitin Mishra, Mr. Nitin Gupta, Advocates.

Mr. Shanti Bhushan, Mr. Tushar Bhushan and Mr Rohit Singh, Advocates for Appellant No.2.

For Respondent: Mr. Varun Singh, Mr. Gaurav Nair, Mr. Pranati Bhatnagar, Advocates for R1.

Mr. Ritesh Khare, Advocate for the Impleader.

ORDER

12.09.2019- Learned counsel for the appellant submits that he wants to file Balance Sheet for the year ended 31st March, 2018 of Respondent No.1 (original petitioner) which according to him has a bearing on triggering of insolvency proceedings in the instant case. He is permitted to file the same by way of an affidavit alongwith some bills of exchange which are stated to have been part of the record of NCLT but inadvertently left out while filing the appeal. The same shall be filed by tomorrow with an advance copy to the Respondent.

2. List the appeal for hearing on **16th September, 2019.**

(Justice Bansi Lal Bhat)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

Bm/nn